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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

RA No.379/2000 in OA No.637/96

New Delhi this the 4th day of December, 2000.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman Hon'ble Mr. Govindan S. Tampi, Member (A)

Union of India & Ors.

-Applicants

Versus

Shri H. Ahirwar

-Respondent

ORDER (By Circulation)

## By Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)

is filed by the respondents in the OA. R.A. time of disposal of the OA none appeared In this RA, placing reliance upon subsequent respondents. dated 30.6.2000 of the General Manager, proceedings Northern Railway, the review applicants urge that since the proceeding dated 30.6.2000 were not placed before the Court date of the disposal which led to accede to t.he the the respondent and allowing the OA. Am Bince the claim of the counsel the supressed by proceedings were in the RA, the Tribunal has taken a wrong view. respondent On this ground he seeks to re-open the case and recall the order.

I. On the date when the case was disposed of, it was part-heard matter. As seen from the order, even though the matter was part-heard at the time of disposal appeared for the applicants herein. On the material placed counsel for the applicant the case Was learned bу the If the proceedings dated 30.6.2000 were not disposed of. placed before us it is entirely the fault of the applicants now sought to be urged that due to the herein. panel of the Railway Advocate counsell no in the change

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could appear in the present case. We do not think that it is a valid reason for recalling the order. It is the duty of the Railways to have taken due care in appointing the counsel when it was put on notice in a case. If the counsel was not properly appointed at the relevant time to defend its case they will have to face the consequences. That cannot be a ground for recalling the order. The applicants herein are, however, not without remedy against the order in question. The RA is, therefore, dismissed, in circulation.

Member (A)

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(V. Rajagopala Reddy)
Vice-Chairman (J)